

[English]

Recommendations made by NCU for Gujarat

3370. SHRI KASHIRAM RANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the National Commission on Urbanisation has made some recommendations for Gujarat;

(b) if so, the details thereof;

(c) whether these recommendations have since been accepted by the Union Government; and

(d) if so, the steps taken or proposed to be taken for implementation of these recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) No, Sir. The NCU has not made any recommendations in regard to specific schemes for a particular State or Group of States.

(b) to (d) Does not arise.

District Industries Centres in Tamil Nadu

3371. SHRI K. THULASIAH VANDAYAR: Will the PRIME MINISTER be pleased to state:

(a) the number of District Industries Centres in the State of Tamil Nadu location-wise;

(b) the aim and objects for which these have been established and the achievements made so far;

(c) the facilities and incentives being given to the local people for establishment of industries in these Centres; and

(d) the number of such Centres proposed/opened in Tamil Nadu during 1993-94?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRI M. ARUNACHALAM): (a) and (d) There are 19 District Industries Centres operating in the State of Tamil Nadu with the approval of Central Government. Government of Tamil Nadu has informed that subsequently two more

DICs have been set-up by Govt. of Tamil Nadu and one DIC has been sanctioned by the State Govt. for the District of Villupuram Ramaswamy Padayatchiar. Location-wise details are given in the attached *Statement*.

(b) District Industries Centres have been established with a view to provide single window services for all the required inputs at pre-investment, investment and post-investment stages. The objectives have been achieved as the DICs are providing all services and support required by the entrepreneurs in the process of setting up of cottage & small industries particularly in rural areas and small towns. The total number of SIDO units registered upto 31-3-93 in the entire State of Tamil Nadu is 139082.

(c) The Govt. of Tamil Nadu is providing various incentives and subsidies for the establishment of industries like State Capital Subsidy, Special Capital Subsidy, Power Tariff Subsidy, Generator Subsidy, Sales Tax Waiver/Deferral etc. Besides, State Govt. also provides infrastructure, industrial sheds, loans etc. for establishment of industries by local people. Central Govt. besides providing machinery on hire purchase basis, also operates a Self-Employment Scheme for the Educated Unemployed Youth under which assistance in terms of subsidy and loan is given for setting up of industries.

STATEMENT

Details of District Industries Centres in Tamil Nadu under Centrally sponsored Scheme with the approval of Central Govt.

Sl. No.	Name of DIC	Date of sanction by Government of India
1.	Chingleput	
2.	Dharmapuri	
3.	Kanyakumari	
4.	Ramanathapuram	20-6-78
5.	Pudukkottai	
6.	Salem	
7.	South Arcot	
8.	Tirunelveli	
9.	Coimbatore	
10.	Periyar	
11.	North Arcot	19-3-78
12.	Tiruchirappalli	

13. Thanjavur
 14. Madurai
 15. Nilgiris
 16. Anna
 17. Pasmpon Muthurama- 1-4-86
 lingam
 18. Kamarajar
 19. Chidambaranar 1-4-87

District Industries Centres set up by State Government.

1. Sambuvarayar —
 2. Quaide Milleth —

District Industries Centre sanctioned by the State Govt.

1. Villupuram Ramaswamy —
 Padayatchiar

[*Translation*]

Unauthorised Colonies in Delhi

3372. SHRI PREM CHAND RAM : Will the Minister of URBAN DEVELOPMENT be pleased to state :

- (a) the number of unauthorised colonies in Delhi;
 (b) the names of the colonies which were proposed to be demolished by Delhi Development Authority/Delhi Municipal Corporation and New Delhi Municipal Committee;
 (c) the names of the colonies demolished; and
 (d) the reasons for suspending the demolition programme of these colonies ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) : (a) The information is awaited from Govt. of the National Territory of Delhi and will be laid on the table of the Sabha.

(b) and (c) Demolition/removal of unauthorised constructions is a continuous process and the local agencies organise regular demolition programmes to get the unauthorised constructions demolished. According to the Delhi Development Authority, no unauthorised colony has been demolished by it and there is also no proposal to demolish any colony. However, unauthorised construction in any

development area is to be demolished. The number of unauthorised constructions/demolished by DDA during 1992-93 are 4058. The number of such unauthorised constructions demolished by MCD and NDMC during 1993 are '06 and 31 respectively.

(d) Does not arise in view of reply to parts (b) & (c) above.

[*English*]

Drought situation in Gujarat

3373. SHRI HARIBHAI M. PATEL : Will the PRIME MINISTER be pleased to state :

- (a) whether any drinking water scheme has been formulated by the Government to tackle the drought situation arising in Gujarat every year;
 (b) if so, the details thereof; and
 (c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL) : (a) No separate scheme has been formulated by the Central Government to tackle the drinking water problem in the drought affected areas in Gujarat.

(b) Does not arise.

(c) Schemes for drinking water supply are formulated by the State Government for implementation under the on-going programmes of Minimum Needs, Accelerated Rural Water Supply Programme and activities under the Mini Missions and Sub Missions under Rajiv Gandhi National Drinking Water Mission. The State Government also formulates drinking water schemes and implements them in the drought affected areas by utilising funds allocated out of the Calamity Relief Fund administered by the State Government.

[*Translation*]

Public Sector Undertakings in Rajasthan

3374. SHRI DAU DAYAL JOSHI : Will the PRIME MINISTER be pleased to state :

- (a) the details of public sector undertaking in Rajasthan location-wise and the capital invested in each of them;
 (b) the details of the profits earned and